

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 289 OF 2018 &
IA Nos. 204 of 2019 & 523 of 2019**

Dated : 23rd September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

TANGEDCO

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Basava Prabhu Patil. Sr. Adv
Ms. Geeta Ahuja
Mr. S.Vallinayagam

Counsel for the Respondent(s) : Mr. Vishrov Mukherjee
Mr. Yashaswi Kant for GMR (R-2)
Mr. Anup Jain
Ms.S.Rama for R-3
Mr. M.G.Ramachandran, Sr. Adv.
Ms. Poorva Saigal
MS. Anushree Bardhan for R-6

ORDER

Finally, at the request of Mr. S.Vallinayagam, learned counsel for the Appellant, time is granted till **25.09.2019 at 2.30 p.m.** to respond to the details of payment, dues etc. already furnished by Respondents with advance copy on the other side.

(S.D. Dubey)
Technical Member
kt/pk

(Justice Manjula Chellur)
Chairperson